



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**FIFTH ASSEMBLY-SEVENTH SESSION - FIRST MEETING  
(2nd to 13 February 1973)**

**RESUME**

**GOVERNMENT OF TAMIL NADU  
1973**

**FEBRUARY, 1973**

**Legislative Assembly Department,  
Fort St. George, Madras-600 009.**



**THE TAMIL NADU LEGISLATIVE ASSEMBLY****FIFTH ASSEMBLY -SEVENTH SESSION - FIRST MEETING****RESUME OF WORK TRANSACTED BY THE TAMIL NADU LEGISLATIVE  
ASSEMBLY FROM 2<sup>nd</sup> FEBRUARY TO 13<sup>th</sup> FEBRUARY 1973**

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**I. PROROGATION**

The Sixth Session of the Fifth Assembly was prorogued with effect from the 29th December, 1972

**II. SITTINGS OF THE ASSEMBLY**

The first meeting of the Seventh Session of the Fifth Tamil Nadu Legislative Assembly which was summoned to meet on the 2nd February 1973 was adjourned on the 13th February 1973 to meet again on the 26th February 1973.

The Legislative Assembly which was summoned to meet on 2<sup>nd</sup> February, 1973 met for 9 days from 3<sup>rd</sup> to 13<sup>th</sup> February, 1973 and in terms of hours it sat for 43 hours and 7 minutes.

**III. GOVERNORS' ADDRESS**

Thiru K.K.Shah, Governor of Tamil Nadu, addressed the Members of both the Houses of the Legislature assembled together in the Legislative Assembly Chamber, Fort St. George, Madras at 11 a.m. on Friday, the 2nd February 1973.

The discussion on the Governor's Address took place in the Assembly for 6 days in the 6th, 7th to 10th and 12th February 1973. 52 Members took part in the discussion. The Hon.Chief Minister replied to the debate. Thiru N.Ganapathy moved the 'Motion of Thanks' to the Governor's Address and Thiru S.Murugaiyan seconded. Seven amendments were moved to the Motion of Thanks and they were either put and declared lost or deemed to have been withdrawn.

The Motion of Thanks was adopted on 12th February 1973.

#### IV. OBITUARY REFERENCES

On the 3rd February, 1973 the Hon.Deputy Speaker announced to the House the demise of the following Members on the date noted against each:-

- |   |                    |
|---|--------------------|
| 1. Thiru M.Chadayan, former Member of the then Madras Legislative Assembly from Mallapuram Reserved Constituency during 1937-39 and 1946-52   | 18th December 1972 |
| 2. Thirumathi V.Lakshmi Ammal, former Member of the then Madras Legislative Assembly, elected from Cheranmahadevi Constituency during 1937-39 and 1946-52   | 25th January 1973  |
| 3. Thiru T.S.Arunachalam, former Member of the then Madras Legislative Assembly, elected from Tiruchirappali, Srirangam General Urban Constituency from 1946-52 and former Member of the Tamil Nadu Legislative Council during 1957-72. | 28th January 1973. |

The House stood in silence for a minute as a mark of respect to the memory of the deceased.

On the 7th February 1973, the Hon.Deputy Speaker made a reference to demise of Thiru P.V.Sriramulu, former member of the Tamil Nadu Legislative Assembly, elected from Krishnagiri Constituency during 1962-67 on 5.2.1973.

The House stood in silence for a minute as a mark of respect of deceased.

#### V. CONDOLENCE RESOLUTIONS

On 3rd February 1973, Hon.Dr.V.R.Nedunchezhiyan, Leader of the House, moved the following Condolence Resolutions:-

1. "This House places on record its deep sence of sorrow on the demise of Thiru Rajaji on 25th December 1972.

Rajaji was one of the greatest of the elder statesmen of India, a political stage and a stalwart with deep insight. He was the right hand of Mahatma Gandhi in the Freedom Struggle. An able administrator, he was the Governor of West Bengal Minister of the Government of India at the Centre, the first Indian Governor General of India and twice the Chief Minister of this State and rendered unstinted service to the Nation. Rajaji was always loved and respected by all of us.

This House conveys its deep sympathy and condolence to the members of the bereaved family".

2. "This House places on record its deep sense of sorrow on the demise on 28th December 1972 of Thiru P. Gopal, M.L.A., a Member of this House elected from the Coimbatore West Constituency and a member of the D.M.K. Party. A man of action, he was of sweet disposition with a penchant to render service to the people.

This House conveys its deep sympathy and condolence to the members of his bereaved family."

The above Resolutions were passed nem con and all the Members stood in silence for a minute. As a mark of respect to the memory of the deceased, the House adjourned for that day.

## VI. PANEL OF CHAIRMEN

On the 5th February 1973, the Hon. Deputy Speaker announced the following Panel of Chairmen for the Seventh Session of the Fifth Assembly:-

1. Thiru Palanivel Rajan
2. Thiru N.Ganapathy
3. Thiru N.Veerasingam
4. Thiru K.A.Wahab
5. Thiru A.Swamidas
6. Thiru N.Kasiraman

## VII. QUESTIONS

During the period, 160 Starred Questions and two Short Notice Questions were answered on the floor of the House.

## VIII. RESOLUTION FOR THE REMOVAL OF THE DEPUTY SPEAKER FROM THE OFFICE.

On the 5th February 1973, Thiru Palanivel Rajan, one of the members of the Panel of Chairmen, read the following notice of Resolution given by Thiru K.T.K.Thangamani and requested the Members who were in favour of leave being granted to rise in their places:-

"This House resolves to remove the Deputy Speaker of the Assembly from his office, for his undemocratic and unconstitutional acts on 2nd December 1972"

As 35 members rose, the Chairman announced that leave was granted, Thiru K.T.K. Thangamani then moved his Resolution and spoke thereon. Eleven Members, including the Hon.the Leader of the House and the Deputy Speaker took part in the discussion. Thiru K.T.K. Thangamani replied to the debate. The Resolution was put to vote. The House divided as follows:-

Ayes	24
Noes	160
Neutrals	Nil

The Resolution was then declared lost.

## IX. STATEMENTS BY MINISTER CORRECTING THE ANSWER TO QUESTIONS

(1) The Hon. Minister for Harijan Welfare, made a statement on the floor of the House on 6th February, 1973 with reference to the answer given to a supplementary question put by Thiru A.K.Subbiah M.L.A., to Question No.214 answered on the floor of the House on 21st August, 1972.

(2) The Hon. Minister for Revenue on 9th February, 1973 made a statement correcting the answer to a supplementary question while answering Starred Question No.69 on 8th February, 1973.

## X. ADJOURNMENT MOTIONS

During the period, the under mentioned notices of motions for adjournment of the business of the House were brought before the House and the Hon. Deputy Speaker with held his consent to raise the same:-

<i>Serial Number and date</i>	<i>Name of Member</i>	<i>Subject matter</i>
(1)	(2)	(3)
1. 6th February 1973	Thriuvargal N.K.Palaniswamy Dr.H.V.Hande, A.R.Marimuthu M.Surendran, R.Ponnappa Nadar K.N.Kumaraswamy and K.T.K.Thangamani	To discuss about the grave situation prevailing in Thiruppur, Salem, etc. due to the sudden increase in the price of yarn, resulting in the decrease of wages for weavers and the hardship caused to them.
2. 7th February 1973	Thiru K.T.K.Thangamani, Thirumathi T.N.Anandanayaki, Dr.H.V.Hande, Thiru R.Ponnappa Nadar and Thiru K.N.Kumaraswamy	To discuss the serious situation prevailing in industrial, agricultural and domestic sectors due to the power-cut.
3. 8th February 1973	Thiru N.K.Palaniswamy	To discuss the undue hardship caused to the employees of the Wimco Match Factory due to the lock-out.
4. 9th February 1973	Dr.H.V.Hande	To discuss the dispute between the management and workers of Messrs. Addison & Co., which led to the lock-out in the factory.
5. 10th February 1973	Thiru K.T.K.Thangamani	To discuss the serious situation arising out of the clash between the student and Bus workers in Madurai and consequent strike of the workers.
6. 12th February 1973	Thiruvargal K.T.K.Thangamani. R.Ponnappa Nadar	To discuss about the strike by the Nursing Orderlies and Doctors in the Government Erskine Hospital Madurai.

<i>Serial Number and date (1)</i>	<i>Name of Member (2)</i>	<i>Subject matter (3)</i>
7. 13th February 1973	Thiru K.T.K.Thangamani	To discuss the situation arising out of the strike of the student of the B.Pharmacy in Madras and Madurai Medical Colleges since 5th February 1973 for failure to enforce prior assurances.
8. 13th February 1973	Thiru N.Marudachalam	To discuss the situation arising out of sudden attack on the fishermen of Royapuram Sea-shore on 7th February 1973 by a group of people
9. 13th February 1973	Thiru M.A.Latheef	To discuss about the adverse economic effects and arising out of the decision of the Government of India to chanalise the leather exports from this State.

#### **XI. STATEMENTS UNDER RULE 41 OF THE ASEMBLY RULES**

During the period, 2 statements were made on the floor of the House by the Hon. Minister for Education and Local Administration whose attention being called by the Members, to matters of urgent public importance under rule 41 of the Assembly Rules:

<i>Serial number and date on which the statement was made (1)</i>	<i>Name of the Member who called the attention of the Minister (2)</i>	<i>subject matter (3)</i>
1. 9th February 1973	Thiru N.Dennis	The indefinite postponement of the Madras Corporation Elections that were already due.
2. 13th February 1973	Thiru R.Ponnappa Nadar	The continued hunger strike from the middle of January 1973 by the trained teachers of the Kanyakumari district in front of the Collectorate.

## XII. LEGISLATIVE BUSSINESS

### (1) BILLS INTRODUCED IN THE ASSEMBLY

Name of the Bill (1)	Introduced on (2)
1. The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition) Bill, 1973 (Replacement of Ordinance No.1 of 1973)	9th February 1973
2. The Tamil Nadu Co-operative Societies (Amendment)Bill,1973	12th February 1973
3. The Tamil Nadu Public Men (Criminal Misconduct)Bill,1973	12th February 1973

### (2) BILLS PASSED BY THE ASSEMBLY

Name of the Bill (1)	Passed on (2)
1. The Tamil Nadu Stage Carriages and Contract Carriages (Acquisition)Bill, 1973 (L.A.Bill No.1 of 1973)	13th February 1973
2. The Tamil Nadu Co-operative Societies (Amendment)Bill,1973 (L.A.Bill No.2 of 1973)	13th February 1973

### (3) BILL REFERRED TO JOINT SELECT COMMITTEE

The Tamil Nadu Public Men (Criminal Misconduct) Bill, 1973 (L.A.Bill No.3 of 1973) was referred to the Joint Select Committee on 13th February 1973 (The names of the Members are given in Appendix)

## B. PRIVATE MEMBERS' BUSINESS

### BILL

On 12th February 1973, Thiru Manali C.Kandaswamy moved that the Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1973 (L.A.Bill.No.17 of 1972) be taken into consideration and spoke thereon. Fourteen Members including the Hon. Minister for Revenue took part in the discussion. The Hon. Minister for Revenue had not concluded his speech. The discussion on the motion was adjourned to the next day set apart for Private Members' business.

### XIII. GOVERNMENT MOTIONS

1. On 13th February 1973, the Hon. the Leader of the House moved that under Rule 21(3) of the Tamil Nadu Legislative Assembly Rules, Item 2 under Government Bills in the Agenda be taken up before Item I.

The Motion was carried.

2. On 13th February 1973, the Hon.Thiru S.Madhavan, Minister for Industries moved the following Motion:-

"That the concurrence of the Legislative Council be obtained for setting up a Joint Select Committee of both the Houses consisting of 30 Members (20 Members from the Assembly and 10 Members from the Council) to consider the Tamil Nadu Public Men (Criminal Misconduct)Bill,1973 (L.A.Bill No.3 of 1973) and that the following Members of this House be selected to serve on such a Joint Select Committee-

- 1.Thiru Palanaivel Rajan
- 2.Thiru N.Ganapathy
- 3 Thiru C.Kaverimani
4. Thiru Durai Murugan
5. Thiru V.Krishnamoorthy (Nellikuppam)
6. Thiru N.Rajangam
7. Thiru K.P.Kandaswamy
8. Thiru K.Palanivelan
9. Thiru A.Parandaman
10. Thiru M.Subramaniam
11. Thiru S.Kandappan
12. Thiru K.S.Kiothandaramiah
- 13 Thiru E.S.Thyagarajan
14. Thirumathi T.N.Anandanayaki
15. Thiru R.Ponnappa Nadar
16. Thiru K.Kandasamy
17. Thiru K.T.K.Thangamani
18. Thiru M.A.Latheef
- 19 Dr.H.V.Hande
20. Thiru M.G.Ramachandran

The Motion was put and carried.

3. On 13th February 1973, the Hon. the Leader of the House moved that the Government motion be taken up before item (1) under Government Bills.

The Motion was put and carried.

4. On 13th February 1973, the Hon. the Leader of the House moved the following Motion and spoke thereon:--

"That the following draft of an amendment proposed to be made by the Governor of Tamil Nadu under section 431 (3) of the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act No.15 of 1971) altering Schedule II to the said Act be approved."

## **DRAFT AMENDMENT**

In Schedule II to the Madurai City Municipal Corporation Act, 1971 (Tamil Nadu Act 15 of 1971) in Rule 17 (1) in the Table under the second proviso Class IX and the entries relating thereto shall be omitted."

The Motion was put and carried.

### **XIV. PRIVILEGE MATTERS**

1. On 6th February 1973, the Hon. the Deputy Speaker announced to the House that under Rule 192 of the Tamil Nadu Legislative Assembly Rules, he has referred suo motu to the Committee of Privileges for examination and report the incidents that took place on 2nd February 1973, when the Governor addressed the Members of both Houses of the Tamil Nadu Legislature assembled together.

2. On 6th February 1973, Hon. the Deputy Speaker referred to the notice of privilege given by Thiru N. Veerasamy under Rule 184 of the Tamil Nadu Legislative Assembly Rules, against Thiru M.G. Ramachandran, M.L.A. in respect of his statement to the Press about the House. Eight Members (including the Hon. Chief Minister) spoke thereon. The Hon. the Deputy Speaker ruled that further action on the matter be dropped.

### **XV. PRESENTATION OF REPORTS OF COMMITTEE**

The following Reports were presented to the House on the dates noted against each:-

1. The Report on the action taken by the Government on the 7th February 1972  
recommendations of the Committee (Estimates Committee)  
contained in the report on Information and Publicity  
Department
2. The Report on the action taken by the Government on the 8th February 1973  
recommendations of the Committee (Estimates Committee)  
contained in the report on the Agriculture Department

### **XVI. ANNOUNCEMENT FROM THE CHAIR**

1. On the 5th February 1973, the Hon. Deputy Speaker informed the House that on 2nd February 1973, when the Governor rose to address the Hon. Members of both the Houses assembled together under Article 176 of the Constitution Thiru K.T.K.Thangamani, Thiru M.G.Ramachandran and Thiru A.R.Marimuthu made certain statements and then accompanied by Members of their parties staged a walk-out. Continuing, the Hon. Deputy Speaker drew attention to Rule 12 of the Assembly Rules and stated that no Member shall obstruct or interrupt the Address utter before or after the Address or during its duration with any speech or point of order or in any manner and that such obstruction or interruption shall be dealt with as a gross breach of order of the House at the next sitting of the House and that it would be taken up the next day.

**XVII. RETURN OF ASSETS**

During the period the return of assets of 7 members for the period ending 31st March 1971 and of 25 members for the period ending 31st March, 1972 were placed on the Table of the House on 13th February, 1973.

**XVIII. PAPERS PLACED ON THE TABLE OF THE HOUSE**

During the period 64 papers, out of which 40 under "A", viz., statutory rules and orders and 24 under "B" viz., reports and notifications and other papers were laid on the Table of the House.

C.D. NATARAJAN,  
Secretary.

**APPENDIX**

**MEMBERS OF THE JOINT SELECT COMMITTEE ON TAMIL NADU  
PUBLIC MEN (CRIMINAL MISCONDUCT) BILL, 1973  
(L.A. BILL NO.3 OF 1973)**

----

1. Thiru Palanivel Rajan
2. Thiru N. Ganapathy
3. Thiru C. Kaverimaniyam
4. Thiru Durai Murugan
5. Thiru V. Krishnamoorthy (Nellikuppam)
6. Thiru N. Rajangam
7. Thiru K.P. Kandaswamy
8. Thiru K. Palanivelan
9. Thiru A. Parandaman
10. Thiru M. Subramaniam
11. Thiru S. Kandappan
12. Thiru K. S. Kothandaramiah
13. Thiru E.S. Thyagarajan
14. Tmt. T.N. Ananthanayaki
15. Thiru R. Ponnappa Nadar
16. Thiru K. Kandaswamy
17. Thiru K.T.K. Tangamani
18. Thiru M.A. Latheef
19. Dr. H.V. Hande
20. Thiru M.G. Ramachendran

**MEMBERS OF THE LEGISLATIVE COUNCIL**

1. Thiru K. Rajaram Naidu
2. Thiru A.R. Damadoran
3. Thiru G. Swaminathan
4. Thiru K.S. Abdul Wahab
5. Thiru V. Thangapandian
6. Thiru S. T. Adityan.
7. Thiru M. Sankaralingam
8. Thiru S.A. Rajamanickam
9. Thiru T.K. Ponnuvelu
10. Thiru L. Balaraman

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